(Mr. Dignity Specker)

"Plat the Mili further to similar the initian Standards Institution (Certification Marks) Act, 1952, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPRAKER: We now take up the clause by clause consideration.

The question is:

"that chause; 2 to 4, clause 1, the Exacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 4, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. P MAURYA: I beg to move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

13.42 hrs.

MATERNITY BENEFIT (AMEND-MENT) BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move\*.

"That the Bill further to smend the Maternity Benefit Act, 1961, as passed by Rajya Sabha, be taken into consideration."

As hon, Members are aware the Maternity Benefit Act 1961 regulates the employment of women in certain establishment, for certain periods before and after child birth and provides for matternity besiefs and certain other benefits. The Act applies, in the first instance, to factories, mines plantation and circus industry except those factories or establishments to which the provisions of the Employees' State Insurance Act 1948 apply for the time being. It can be extended to other establishments by the State Governments.

It will take some time to extend the ESI Act, 1948 to all areas and to cover all establishments thereunder. As such the grant of maternity benefit to women Industrial workers is at present governed by the provisions of the Maternity Benefit Act, 1961 or the Employees' State Insurance Act, 1948, as the case may be. The provisions for the grant of maternity benefit under the two Acts are almost similar except that all female employees are covered under the Maternity Benefit Act, in respective of any wage limit, while under the Employees' State Insurance Act, only those are covered who are in receipt of wages not exceeding Rs. 1000 per month,

A number of women are employed in the factories or establishments which are covered under the Employees State Insurance Act, 1948, but are not covered by that Act, as they are in receipt of wages exceeding the amount specified in that Act na-1,000 per month. The Rs. mely, provisions of the Maternity Benefit Act, 1961 also do not apply to them, as that Act specifically excludes from its purvlew factories or establishments to which the provisions of the Britoloyees' State Insurance Act. 1948 apply. Thust the women employees employed in factories or establishments covered by the Employees' State Insurance Act, 1952 and in receipt of wages exceeding the

<sup>\*</sup>Moved with the recommendation of the President.

amount specified in that Act are not in receipt of maternity benefit either under the Employees' State Insurance Act, 1948 or the Maternity Benefit Act, 1961. On the other hand, women employees drawing wages exceeding Rs. 1000 and employed in establishments which are not covered under the Employees' State Insurance Act, 1948 continue to get the Maternity benefit under the Maternity Benefit Act, 1961 as there is no wage limit for coverage under the later This is obviously an anomalous position which came to our notice recent-

This Bill seeks to remove the anomaly with regard to payment of maternity benefit to women employees employed in factories or establishments covered by the Employees' State Insurance Act, 1948 and in receipt of wages exceeding the amount specified in the Employees State Insurance Act, 1948 by making them eligible for maternity benefit under the Maternity Benefit Act, 1961. The State Governments and the Union Territories have been consulted, and all of them have supported the proposal.

When this Bill was being considered in Rajya Sabha, several suggestions were made for securing more effective enforcement of the Maternity Benefit Act 1961. These suggestions will be kept in view and everything possible will be done to see that the provisions of the Act are effectively enforced.

I now commend the amending Bill for the consideration of the House. Since this is a non-controversial Bill, while I would consider the various suggestions that may be made by the trade union leaders, this Bill may be passed without any controversy.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Maternity Benefit Act 1961, as passed by Rajya Sabha be taken into consideration."

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I welcome this and I am very happy to see that the Minister has been wise chough to remove an anomaly in a very short period because I remember how many years it took us to get the Government to understand that the Employees' State Insurance Act should be amended so that the qualifying wage limit could be raised. I am also very happy that, at a time when we find all sorts of threats being held out over this whole problem of maternity benefit in the name of the fulfilment of the family planning target that more and more penalties are going to be introduced and that children to be born are going to be penalised in the name of family planning, we are having a provision introduced in the Maternity Benefit Act which is going to help women who are in employment, who are today earning a higher wage than that stipulated in the Employees' State Insurance Act.

I would like to make only one appeal to the hon. Minister. While we are bringing this amendment to Act, why not have an over-all view of the Act and see that other amendments are brought and various other lacunae are also taken care of?

For instance, when we are discussing this Bill in the background of the 20-point programme and the emergency, the Maternity Benefit Act should also be amended in order to ensure that the agricultural workers also get this benefit because your 20-point programme is directed towards the rural people. been talking about the rural people the under privileged sections which are being neglected but forget them when it comes to actually making legislation and giving the backward sections and the rural population the benefits enjoyed by those in the urban areas and in organised in-

He will say that according to the Bill, the States can notify, but the

(Shrimati Parvathi Krishnan)

point is that the Bill must have some provision by which the Contral Government can actively intervene to ensure that the Act does extent to such sections, the neglected sections, i.e., agricultural labour, construction workers and so on. Just this clause permitting the State Governments to issue a notification is totally insufficient as we know from our experience of all these years. The same problem is there in regard to contract labour also.

Therefore I wou'd appeal to the hon. Minister that with the same foresight and speed with which he brought this amendment, he should once again go through the Act and have discussions with the central labour organisations and as soon as possible bring a comprehensive amending Bill so that the benefits that accrue under the Act are given to the maximum number in the country.

श्री राम सिंह भाई (इंदौर) : श्रीमन् जो संशोधन लाया गया है वह वहत उपयोगी है मैं इसके लिये मन्त्री महोदय का मवारक-बाद देना चाहता हं। लेकिन ऐसी महिलाये कारखानो भीर प्रतिष्ठानो मे श्रधिक मस्या मे नहीं हैं, इनी गिनी ही है फिर भी यह अच्छी बात है कि उन महिलाओं को इम वारा लाभ प्राप्त होगा-इसमे कोई दो मत नहीं है। इस सिलसिले में मैं निवेदन करना चाहना ह कि ऐसा संगोधन विधेयक लाने रे पहले आपको यह प्रवन्ध करना नाहिये कि जो जानन श्रमिको को सुविधा दिलाने : लिए, न्याय दिलाने के लिए ग्राप बनाते है उसको लेकर वें भपनी रोजी रोटी में मंग्हताज न हो जाये। मैंने ग्रमुभव में देखा है कि पहले उद्योगों में महिलाये बहुत नादाद मे काम प्रती शीं लेकिन जहां पर पश्ले 50 परमेट महिलाये थी वहां पर ग्रव एक निमेट भी मिन नये नहीं रही हैं। जब से मैं गिटी बेनिफिट वा प्राविजन ग्राया है तबसे उस प्रन्तर्गत उनको ब<del>ण्</del>वा

बन्म देने के पहले भीर उसके बाद सवतिक क्ष्ट्री वेली पड़ती है। एक समुक टाइम तक वे बिना क्ष्ट्री पर भी घर रह सकती हैं काम पर साने के बाद उन बच्चों को पालना भीर घर का प्रबन्ध करना पड़ता है। दूध का इन्तजाम करना पड़ता है, कपड़े का इन्तजाम करना पड़ता है। ऐसी स्थित में मैंने देखा है कि जितने धच्छे मैटीनटी बेनिफिट के लिए संशोधन किए गए हैं तबसे महिलाओं की संख्या जहां पर पहले 50 परसेंट थी वहां पर एक परसेंट भी नहीं रही है।

मैं विशेष रूप से यहां टेक्सटाइल इंडस्ट्री का जिक्र करना चाहता हं। दूनिया के देशों में इस इडस्ट्री में 80-90 परसेट महिलायें काम करती हैं--केवल हैवी वक ही पुरुष करते है। सोवियत रूस मे धमरीका धौर जापान मे भी 90 परसेंट तक महिलाये हैं. पुरुष कवल हैवी वर्क ही करते हैं। लेकिन जब से हमारे देश में मैटर्निटी बेनिफिट की स्कीम आई है तब से हमारे देश में टेक्सटाइल इंडस्ट्री मे, किसी-किसी युनिट में एक भी महिला नही मिलेगी। जहांतक पब्लिक सेक्टर का सम्बन्ध है, मैं मन्त्री महोदय को मुबारक-बाद देता हुं भीर भारत सरकार को भी कि एक उचित नीति श्रपनाकर महिलाधों को प्रोत्साहन दिया जा रहा है, पब्लिक सेक्टर के प्रतिष्ठानो मे जगह-जगह पर महिलाम्रों की सख्या बढ़ती जा रही है लेकिन प्राइवेट सेक्टर मे जो शोषण की नीति चालू है, मुझे ध्रफसोस है श्रम विभाग उसकी तरफ कोई ध्यान नहीं दे रहा है। प्रदेशों में श्रम विभागो के द्वारा यह कोशिका की जाती है कि महिलाओं की छटनी पहले की जाये। ग्राधनिकीकरण किया जाता है तो उसमे महिलाओं को पहले घर जाना पडता है। मैं टेक्सटाइल इंडस्ट्री के जिक करता हूं। उसमे 28 प्रकृपेशन हैं, मैंने देखा है उस नलगभग चार शक्षेशन ऐसे हैं जिनमे पहले महिलायें ही काम करती थीं। मैंने स्वयं

देखा है स्योकि मैं इस संगठन का काम करता हूं। बाई डिंग दिपार्टमेंट है, रीलिय दिपार्ट-बेट है, फ्रेम दिपार्टमेंट है, रिंग और बेस्ट दिपार्टमेंट है जिनमें पूरी महिलायें काम करती थी लेकिन आज टैक्सटाइल इडस्ट्री में सभी दिपार्टमेंट्स में महिलाओं की जगह पर पुरूष आ गए हैं। केवल एक रीलिंग दिपार्टमेंट ही ऐसा दिपार्टमेंट है जिसमें 50 प्रसेंट से ज्यावा महिलायें मिलेगी और उसका कारण यह है कि सभी मशीनें विजली में चलती हैं।

MR DEPUTY-SPEAKER. Shri Ram Singh Bhai, what do you want to say?

भी राम सिंह माई इम बात का सम्बन्ध इससे इसलिए है कि यह कानून लाने से एक हजार रुपये से ज्यादा जिनको बेतन मिलता है उन महिलाओं को भी कही घर न बैठना पडे।

MR DEPUTY-SPFAKER Mr Ram Singh Bhai what do you want to sugges

श्री राम सिंह . । इं : मैं उनकी प्रोटेक्शन वाहना ह । मैं यह बता रहा ह कि मर्टीनटी बैनिफिट माने मं जो आपने सुविधा दी है, प्राडवेट मेक्टर में उसका दुरूपयोग कर के महिलामा का रहेन्च रखे हैं, महिलाओं की जगह पर पृष्ट परख लें ने हैं। इस प्रकार जो विधवा या बे गहारा महिलाये होती है उनकों काम में हाथ धोना पड़ता है। ऐसी हालत में मैं चाहता हू ऐसा कानून लाने के साथ साथ उन महिलामा को प्रोटेक्शन देना चाहिए ताकि उनका रिट्रेन्चमट न हो सका यदि कही एक महिना जाती है ता उसकी जगह पर दूसरी महिना मानी चाहिए। पिन्तक सेक्टर से ऐसी बात नहीं है लेकिन प्राइवेट सेक्टर में यह मन्याय किया जाता है।

MR. DEPUTY-SPLAKER: Your problem is that males have substitut-

ed for women The jobs of women are taken away by men.

श्री राम सिंह भाई: महिलाओं की जगह पर महिलाये भानी चार्रिकें, महिलाओं की परसेन्टेज कम नहीं होनी चाहिए।

MR, DEPUTY-SPEAKER: Evenif that is all granted, what have you
got to say to this Bill?

श्री राम सिंह भाई: मन्त्री जी जो सशोधन लाये हैं वह बहुत घच्छे हैं। ऐसे सशोधन लाकर हम उनको सुविधा पहुचाना चाहते हैं लेकिन साथ साथ हमे यह भी देखना चाहिए कि प्राइवेट सेक्टर में उसका फुरुपयोग नहीं हाना चाहिए—यह मेरा निवेदन है।

श्री शिवनाथ सिंह (श्रुंशन्) : उपाध्यक्ष जी, माननीय मन्नी जी ने महिला वर्ग की कुछ महिताओं को जो मैटरनिटी बैनिफिट से वचित थी, उन को इस से इन्क्लुड करने की चेप्टा की है। वे इस में 1000 रुपये महावार तक तनस्वाह पाने वाली महिलाम्रो को शामिल करना चाहते है। यह एक बहुत भ्रच्छा कदम है और मैं इस का समर्थन करता ह। लेकिन मैं उन से एक निवेदन करना चाहता ह कि जो वर्ग पहले से इस मे इन्क्लडड है, उस को भ्राप भ्राज तक क्या रिलीफ दिला पार्व है। सवाल कानून बनाने का नही है, सवाल है उस व टम्म्लीमन्टेशन का। वहा बडी-बडी फैक्ट-रीज ह. माइन्ज है या जहा पर प्रार्गनाइज्ड लेवर है. उन लोगों को इस वा फायदा मिलता है। लेकिन जहा पर स्कैटर्ड लेकर है, वहा की भीरतो को इस का फायदा नही भिलता है। जैस इसमे यह व्यवस्था ह नि प्रमव काल से दस हफते पहले उन को छुट्टी मिलनी चाहिये-यह छट्टी उन को नहीं मिलती है। पिछले दिनो मझें लाटेशन इण्डस्टीज को देखने का भवसर मिला. मैने तीन-चार स्टैटस ए घुम कर इन इण्डस्टीज को देखांतो मैंने यह पाया कि प्रसव काल से 10 हफ्ते पहले जो छड़ी मिलनी

## [बी शिवसाय सिंह]

चाहिये, वह उन महिलाधी की नहीं मिलती सब से बहुत हो बाक्टर्स एक्क्सावर्स के बस में होते हैं, वे संस्थिकाई ही नहीं करते कि इस हफते में प्रसंप होने बाला है। दूसरे-स्टेट्स गवर्जमेंट की जो मशीनरी है, जो इस को इम्बरीमेंट ऋरने वासे लोग हैं, उन पर आप का कोई अधिकार नहीं है। स्टेट वक्नॉस्स घपने हिसाब से चलती हैं। माप उन से मार्कड मंगवा कर देख लीजिये--- कितनी गवर्नमेंट्स के लेकर डिपाटमेंट ने इस इल के वाबीलेशन के लिये केसैंज इंस्टीचूट किये हैं-ग्राप को सच्चाई मालूम हो जायेगी। जब किसी कानून का इम्पलीमिन्टेशन नहीं ही सकता तो फिर उस पर सदन का समय और रुपया क्यों बर्ब किया जाता है। इस का इम्पलीमें-टेशन तब तक नहीं होगा, जब तक सैन्टल गवर्नेमेंट की अपनी एजेन्सी नहीं बनाई जाती। इसलिये सैन्ट्रल गवनमेंट इस के इम्पलीमेंन्टेशन के लिये अपनी एजेन्सी बनाये, उस में स्टैट गवनमेंद्रस कोधापरेट करें। स्टेट गवनमेंट की मशीनरी को टाइटन कीजिये, उन का कोचाडिनेशन कीजिये। जब तक आप ऐसा नहीं करेंगे, तब तक हजार रुपये तनस्वाह पाने बाले तो दूर रहे, 50-60 रुपये तनस्वाह पाने वालों को भी फायदा नहीं होगा। इस-लिये मेरा निवेदन हैं कि इसके इम्पलीमेंटेशन पर जोर दिया जायें।

भी मीहम्मद स्माइल (वैरकपुर) हिटी स्पीकर साहब, मंत्री महोदय जी प्रमण्ड-मेंट लाये हैं, मैं उस का समर्थन करता है। यह उन को पहले ही जाना चाहिये था, लेकिन हमारी गवनैमेंट की बादत देर से सोचने की पड़ गई है, जब बेइन्शफियां हो चुकी होती हैं और इद से बी न मुचर मुकती है, तब इन की नींव बुलती है। फिर भी जी धर्मेण्डमेंग्ट माया है, वह मण्डा है।

इसर्ने एक बात समझ में नहीं माई---इसमें कहा क्या है कि खेलते व और इस्टैं किल-

गर्बेंड में एक हुजार रुपये तक तनस्वाह पाने-वाका की इसे ये शामिल किया नार्वना में जॉर्ननो बहिता है कि इस्टीक्तशमेंट के क्यों मियिन हैं ? की प्रतिक में कीम करती है यो छोटो छोटो छम् में काम करती है- स्वा वे भी इस में इन्बंस देंड हींगी ?

पूपरी बात-शाप ने कहा है कि उन के मीवरटाइम को इन्क्बूड नहीं किया जायेगा धानी जो तमस्त्राह उन को निस्त्री है, बही रहेगी। इस में बोवन्टाइम नहीं जोड़ा जायगा। में पूछना बाहता हं--ऐसा क्यों ?

भी बी॰ बी॰ नायक (कनारा) पोपलेशन का जरा ख्याल रखना।

**बी मोक्ष्मद इस्तह्म : उस के** ालये आप हैं। इस से पीपुलेशन का ताल्लुक जीइना ठींक नहीं है। यह तो मैटरनिंटी बेनि-फिट का सवाल है। जहां तक फैमिली प्लानिंग का मामला है, वह एक भ्रलग बी र है, उस के लिये चलग से प्रचार करें।

तीसरी बात-इस्टैंब्लिशमेंट के मायने में क्या ग्राप ने बीडी इण्डस्ट्री में जो भीरतें काम करती हैं उनको शामिल किया है?

एक माननीय सदस्य : माइका इण्डस्ट्री में भी यौरतें काम करती हैं।

भी मीहम्मद इंस्माइल : माइका इंड्डस्ट्री व में भी प्रीरतें काम करती हैं--क्या आप उन की भूल नहीं गये हैं ? मैंने देखा है---बीडी रैलफेगर फण्ड आप ने बनाया है। उस का भ्रमेंडमेंड लाये। तो मैं आप को पाद दिलाना चोहरा ट्रंकियह तो लाखों की तादाद में भीरतें हीड़ी बनाती हैं अन पर भी इस एक्ट हो लागू किया जाय !

14 hrs.

, इपके बाट ठेकेटारों के मातहत जो महिलावें काम करती है जन का क्या होंगी ? करूको मैक्सिक्टी: बेबी केंद्र का कोई क्रिकार मंदी है। इप बारे में नंदी महोबय में क्या है कि राज्य बच्चा में जो इह बारें में सुबाद दिये को है जबको संबोधर करेंद्रे। इसकिये केंद्र बाय है कि बाय जम तक्षेत्रका की कम से कम इसमें शामिल कर तें।

इमारतें बनाने के काम में हुआबीं, लाखीं भौरतें काम कानी हैं। उनका क्या होगा? इत को भी तो इस कानूर का लाभ मिलना काहिने। इप के प्रलावा को मश्री नदी इस को इम्प्लीमेंट करेगी उस को बहुत होशियारी है काम करना चाहिये क्योंकि जैपा रामनिह बाई जी ने कहा है कि ऐम्पन्धवर्स घीरतों को इसलिये नहीं रखते हैं कि उन को मैटरनिडी बीब देनी पड़ेगी । इपलिये बीरे-बीरे उनको बह कम करते जाते हैं। इप मादत की माप को बदसना पड़ेगा । यह नहीं होना चाहिले कि जब बाहें भीरतों को निकाल दें। भभी होता यह है कि 50 औरतों में से कम से कम 10,15 भीरतों को एक साल में मैटर्निटी सीय देनी पड़नी है इसलिये इन बंशट कों वह धीरे धीरे खत्म करना चाहते हैं।

इन अल्फान के साथ मैं इस अमेंडबैट का तो समर्थन करता हूं, सवाल केवल इम्प्ली-बेंटेशन का रह जाता है। उस बारे मे मेरा कहना है कि आप की मशीनरी को चुस्त होना चाहिये।

की अवन्याय किय (मधुवनो): ७पाध्यक्ष, महोदय, माज एक आवश्यक विषय
पर हम विचार कर रहे हैं, और इस पर विचार
करते हुए मैं निःसंकोच कह सकता हूं कि
हमारी कुल भावादी के 60 प्रतिशत के
बराबर महिलाओं की भावादी है। हमसरै
संविधान का कहना है कि सब को सामाजिक
स्मास मिले। फिर कोई कारण नहीं है कि
महिलायें इससे बंचित रखी जायें। मैटरनिटी बेनिफिट एंक्ट के मन्तर्गत कुछ मंस
तक उन को प्रपना सामाजिक इंनाफ मिला

हैं। लेकिन वो कुछ वामियां वी उनकी मंत्री महोचन ते धर्मा संबोधनों से दूर करके की कोकिश की हैं। इस के लिए कं बंदाई के पान हैं।

हमारी सरकार का ज्यान मिलाओं की सोर किने क्या से नता है, ग्रीर विश्व का बी ज्यान नया है। ग्रमी 1975 में उनने महिला वर्ष मनाया है ग्रीर प्रपने सदन में एक कानून बनाया है कि समान काम के जिने समान केतन मिले। तो इस में महिलावें भी ग्रा जाती है यह बादी कुछ ऐसी बातों हैं कि जो बताती हैं कि हम महिलाओं की भोर से भपना प्रयास नहीं हटाये हुए हैं। उन का निकास हो ग्रीर सलान ग्रामिकार श्रास्त हो इसके किये इस बरावर प्रयास कर रहे हैं।

कुछ भार्शकार्ये मैं व्यक्त करना चाहता हुं। महिलामें भाज हर तरह की फैब्द्री भीर इंडस्ट्री में काम कप्ती हैं। क्या यह जियम उन सब पर लागू होता है! अगर नहीं लागू होता है तो मंत्री महोहय इसके लिये क्या करना चाहते है ? में कहुंगा कि यह जो संशोधन लायें है और जिस से महिलाओं का भला, होंगा उसके लिये जो एजेन्सी बनेगी बह ईमान-बार भीर वुकस्त होनी चाहिय, भीर इस के लिये प्रशासनिक खर्चा कम कर के वह वैसा भ्रधिक से भ्रधिक महिलाओं की सुविधाओं पर खर्च किया जाय । जैसा भीर मानमीय सदस्यों ने कहा है कि मैटरिनटी बैनीफिट के अन्तर्गत तीन महीने की खुट्टी देनी होगी, इसिलये मिल मालिक पहले से ही उन की निकाल देते हैं। तो सरकार को इस मीर जाबक्क रहना चाहिये जिससे उन के साध इस तरह का भ्रन्याय न हो। इन्होंने कहा है कि तीन महीने की छुट्टी या बेतन देंचें, लेकिन उस में भाप ने बेसिक वेज रखो है, भीर पैसा जो उनको डी० ए० की मक्त में मिलता है उस का ध्यान नही रखा गया है। मेी राम में उन के साब इन्साफ नहीं हुआ है। जब महिलाओं को भीर छुट्टी देते हैं है उन को

## [श्री अवननाय मिश्र]

बेतन और कें ० ए० दोनों ही देते हैं इसिक्ये इस में भी उन को इन बातों का लाघ मिलका बाहिये। इस मञ्दों के साथ मैं इस बिन;का समर्थन करता हं।

SHRIMATI ROZA DESHPANDE (Bombay Central): I support this Bill, and while supporting it, I want to make a few suggestions as well as draw the attention of the Minister to certain difficulties which we face.

It is a good thing that this measure has been introduced; women who work in factories and other establishments will be able to get maternity benefits—women drawing more than Rs. 1,000 p.m.

I would like to draw the attention of the Minister to one fact. While the women are pregnant, the managements are supposed to give them lighter work before they go on leave for twelve weeks. But what I have found is that the managements do not take any precautions to give them lighter work, and what 'lighter work' means depends on the discretion, exclusively, of the management. I have found this, specially in the notorious company, Johnson & Johnson, which is one of the multi-national American which is concerns and bribing throughout the world the various officials in the government and outside. In this company, I have found, when a woman is pregnant, even though she demands that she should be given lighter work the doctor of the company says that it is not necessary to give lighter work and whatever work has been given is lighter work. I would like to know how can a pregnant woman stand at the machine for eight hours and work. There should be some provision for lighter work. I know that it would not come in this, but I would like the Minister to take note of this fact that at least after the fifth month, it should be for the

woman concerned to say that the work is lighter or not. She should be gl-lowed to sit and do something. When we are giving maternity benefits to women, we should 'at least see that they safely deliver. Patticularly after this slogan 'Dho ya Theen we must be able to take care of our women much better than what we were doing before. This is one thing I would like the Minister to take note of

Secondly, there are industries which are not organized. Take, for mstance, the beedl industry; the contractors give them work at their residence. I do not know wnether you are going to protect them by this measure. Women are employed in construction or building work also throughout the country and everywhere they work under contractors. I want to know whether they are going to be benefited by this or not, whether you are going to see that these women are also protected.

As one of the Members has pointed out, now the managements have stopped employing women because they do not want to give them maternity benefits. This is, specially, so in the drug industry with which I am connected. They have stopped employing women. The moment they get an opportunity to throw out women, they immediately do it and say that they do not need women, they could employ men; because they have to give them maternity benefits, they say that it is no use employing women.

I want to remind the Labour Monister that, after giving equal pay for equal work and after assuring us that he is going to appoint some body to see that women's employment is protected, he should act very fast so that this threat of unemployment of women could be stopped. Otherwise, with this Act, I have a real fear that employment of women will be on the decrease.

SHRI CHAPALENDU BHATTA-CHARYYIA (Giridih): Mr. Deputy Speaker, I have only one or two points to make. We are pushing through lot of labour legislations which would have socio-economic consequences. These legislations have to be welcomed by all progressive societies and we do welcome them. The snag is not only the rich capitalists are getting richer but also the higher-paid wage workers are getting a better deal. For all these 20 years, there has been growing a grave irrationality in the wage structure and the benefits have been conferred upon the more fortunate.

MR. DEPUTY-SPEAKER: We accept that. Flease come to the Bill.

SHRI CHAPALENDU BHATTA-CHARYYIA: Bidi workers spread over thousands of miles and there are lakhs of Mica Homesplitters workers they will not be touched by this Act. Women workers employed in establishments and shops upto a certain limit will be able to get the benefits. They are better able to take care of themselves but what about these people who have been dropped out of even the purview of Shops and Establishments Act? We are not looking to their sufferings and pange. No law touches them. They are the neglected people. These categories of persons, who are spread over thousands of miles, will not be covered by the provisions of this Act and all our little resources will go to make the relatively happy women workers little more happy.

Shri Morarji Desai did a bad day's turn to Indian economy and taxed the bachelors. He, thereby, increased the birth rate. We are giving inducement for vasectomy and tubectomy. But this maternity benefit should be limited to two births or three births whatever the norm may be. Beyond that, we must put our foot down. Otherwise, this may act as an inducement to many people for

going in for more births which we can ill-afford at this stage of ploding population.

There should be better co-ordination between the Ministry of Health and Family Planning and the Ministry of Labour in the general framework of our policy regarding our population.

MINISTER OF LABOUR THE (SHRI RAGHUNATHA REDDY): I am extremely thankful to all the hon. Members who were kind enough to participate in the debate and welcomed the legislation before the House. Various suggestions have been made by the hon. Members specially about the implementation of the Act and extension of the Act to various other areas. I can immediately state, in the next Labour Ministers Conference we will take up this question of reviewing the implementation of various provision's of Maternity Benefit Act and also problems raised by Shrimati Roza Deshpande.

Under other enactments which have been passed by this House regarding equal remuneration etc. a committee is being appointed and we will be doing all that we can in seeing that women employees are properly protected. With regard to retrenchment aspects, recently legislation has been passed by this House. So, retrenchment cannot be resorted to without the permission of the authorities specified.

Then, Shri Ismail asked what is meant by establishment. This term is defined in this Act itself. I do not propose to take much time of the House. Shri Bhattacharyya what about people not getting Rs. 1,000. In my introductory speech I said that if the provisions of the Employees' State Insurance Act are applicable they are covered by the provisions of the Employees' State Insurance Act. They can get benefits there. If the provision of the State

[Shri Raghunatha Reddy]

Employees' Insurance Act does not apply they get the benefit under the Maternity Benefit Act itself. But the complicated question is this. the provisions of Employees' State Insurance Act are applicable, but the benefits are not as in the case of employees getting wages over Rs. 1,000, what is to be done? We thought, even though these people getting Rs. 1,000 may be considered to be belonging to affluent sections and able to take care of themselves, under the Maternity Benefit Act these women employees will get the benefit. This is exactly the purpose and import of this amendment. With these words I move.

SHRIMATI PARVATHI KRISH-NAN: Many points were raised about the question of maternity benefits. He said that this enactment will give them benefits. What we have noticed is that in regard to the matter of employment of women, women are getting squeezed out into less remunerative avenues of employment. This is the situation which we see in all sectors and especially concerning construction, beedl workers, agricultural workers and so on. You have not replied to those points at all. Would you have discussions with the Central organisations? Otherwise this will continue.

SHRI RAGHUNATHA REDDY: The provisions of the Act are being enforced by the State Governments. They are the appropriate authorities for the enforcement of these provisions. In certain other respects, as I have already indicated, we still take up the question of extending it and also review of the implementation of the Act in the next Labour Ministers' Conference.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Maternity Benefit Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: 'The question is:

"That Clauses 2 and 3 ,Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was a lopted.

Clause 2 and 3, Clause 1, the Lnacting Formula and the Title were added to the Bill.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.19 hrs.

RESOLUTION RE. CENTRAL ROAD FUND

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHIL-LON): Sir, I beg to move the Resolution on Road Development governing the Central Road Fund, in supersession of the existing Resolution. Copies of the proposed modified and the existing Resolutions are already with the Hon. Members.

I beg to move the following Resolution:—

"In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that Assembly on the 8th December, 1949 and by the Parliament of India on the 14th